IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTIETH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 3232 OF 2025

Between:

Jammi Ramesh Kumar, S/o. Late 3 Harinarayana Aged 68 year Occupation. Private Business R/o. Plot No. 40 Flat No. 502 Satya Residency, Secunderabad Geetha Nagar Old Safilguda Ramakrishna Puram, Hyderabad-500056.

...PETITIONER

AND

1. Commissioner Appeals Customs and Central Medchal GST commissionerate Tax, III Floor, Medchal GST Bhavan, 11-4-649/B, Lakdikapul, Hyderabad - 500 004
2. Assistant Commissioner, Customs and Central Excise Malkajgiri Division Plot No.16 and 21, Aditya Towers, Sri Sai Enclave, Near Checkpost, Bowenpally, Hyderabad - 500011

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, more particularly one in the nature of a Writ of Mandamus, Seeking a direction to Respondents to admit the Appeal filed by the Petitioner U/S 85 of central and excise tax without pre-deposit amount of 7.5 percent of the mandatory duty demanded or penalty imposed or both as stipulated under Section 35F of the Act against the order in original no 242 OF 2023 ST dated 31.10.2023.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased It is also just and necessary that this Hon'ble Court may be pleased Direction to Respondents to admit the Appeal filed by the Petitioner U/S 85 of central and excise tax without pre-deposit amount of 7.5%, by filing waiver application pending disposal of the above writ petition.

Counsel for the Petitioner : SRI P.PRAVEEN KUMAR

Counsel for the Respondents: SRI DOMINIC FERNANDES,
(Senior Standing Counsel for CBIC)

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.3232 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri P.Praveen Kumar, learned counsel representing Dr.M.Madhavi Latha, learned counsel for the petitioner, seeks to withdraw this petition with the liberty to file appropriate proceedings.

2. Prayer is allowed.

3. Accordingly, the Writ Petition is **dismissed as withdrawn**, with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-N. SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

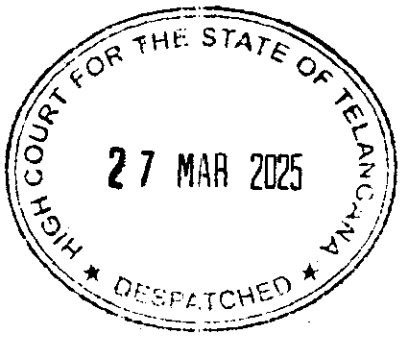
1. The Commissioner Appeals Customs and Central Medchal GST commissionerate Tax, III Floor, Medchal GST Bhavan, 11-4-649/B, Lakdikapul, Hyderabad - 500 004
2. The Assistant Commissioner, Customs and Central Excise Malkajgiri Division Plot No.16 and 21, Aditya Towers, Sri Sai Enclave, Near Checkpost, Bowenpally, Hyderabad - 500011
3. One CC to SRI P.PRAVEEN KUMAR, Advocate. [OPUC]
4. One CC to SRI DOMINIC FERNANDES, (senior standing counsel for CBIC) [OPUC]
5. Two CD Copies.

BSK

BS

HIGH COURT

DATED:20/02/2025



ORDER

WP.No.3232 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

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5.B
6/13/25